

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/021/00128/2020

HYDERABAD, this the 19th day of February, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

Between :

Pothu Ramesh S/o P.Ramulu,
Aged about 49 years,
Occ : Loco Pilot (Goods),
Chief Crew Controller/BDCR,
Badrachalam Road, KOTHAGUDEM ...Applicant

(By Mr. M. Venkannna, Counsel for the Applicant)

Vs.

1. Union of India rep by General Manager,
South Central Railway, Sanchalan Bhavan,
SECUNDERABAD.
2. The Divisional Railway Manager,
Secunderabad Division, S.C.Railway,
Sanchalan Bhavan, SECUNDERABAD.
3. The Senior Divisional Personnel Officer,
Secunderabad Division, Sanchalan Bhavan,
SECUNDERABAD.
4. The Senior Divisional Electrical Engineer,
Secunderabad Division, Sanchalan Bhavan,
Secunderabad 500025.Respondents

(By Mr. N. Srinatha Rao, Standing Counsel for Railways)



(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Heard Mr. M. Venkanna, learned counsel for the applicant and Mr.

N. Srinatha Rao, learned Standing Counsel for Respondents.

2. The applicant has challenged the order No. SCR/P-SC/143/Reg./2019, dated 21.11.2019 of the 3rd Respondent read with Memo No.SCR/P-SC/143/CC/Absorption of MD Staff dated 10.12.2019 wherein the applicant was posted as Commercial Supervisor (C.S.R.). The plea of the applicant is that he has been medically decategorized from A-I to C-I category and as Commercial Supervisor he has cash dealing duties and night duties which he is unable to do on account of his medical condition.

3. Against the posting order, the applicant has submitted a representation dated 25.11.2019 in which he has prayed that he may be posted to any other post other than the **C.S.R.**

4. After hearing the submission of counsel on both sides, it is noticed that the Department has not disposed of the applicant's representations dated 31.01.2020. In view of this position, the present OA is disposed of



at the admission stage without going into merits, directing the Respondents to dispose of the applicant's representation dated 31.01.2020 within a period of one month from the date of receipt of certified copy of the order by passing a speaking and reasoned order.

5. There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

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